

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 97 OF 2022 (WZ)**

Tanaji Balasaheb Gambhire & Ors.

....Applicants

Versus

Union of India, through Secretary,
MoEF and Ors.

....Respondent(s)



Reply-Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 9 & 10

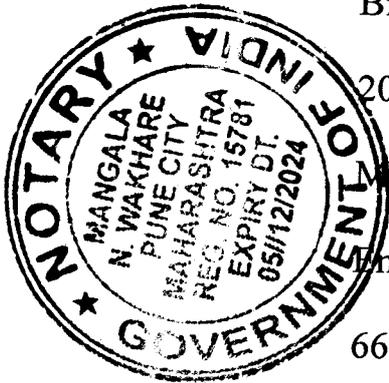
I, Pratap Jagtap , Age – 51 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune – I, having my office address at 2nd Floor, Jog Center, Wakdewadi, Pune – 411003 do hereby state on solemn affirmation as under –

- 1) I say and submit that the Applicant is alleging in the Application that the Respondent No. 22 i.e. M/s Pride Purple Landmark LLP is developing project viz. 'Park Landmark' located at Survey No. 665/A, Village – Bibvewadi, Tal. –

Haveli, District – Pune by violating the provisions of Environment Clearance and Consent Conditions.

- 2) I say and submit that the Respondent No. 22 obtained Environment Clearance from the Government of Maharashtra on 1/12/2014 for proposed residential project located and situated at Survey No. 665, Bibwewadi, Pune for Total Plot Area 20,154.48 Sq Mtrs. and approved Built Up Area 26,080.62 Sq Mtr. I submit that the Respondent No. 22 obtained amendment in Environment Clearance for modernisation of development of project at S. No. 665/A, Bibwewadi, Pune on 27/11/2018 for Total Plot Area of 20,154.48 Sq Mtr and Approved Built Up Area 35,380.55 Sq Mtr. I submit that Respondent No. 22 has obtained Environment Clearance for Expansion of the Project at S. No. 665/A, Bibwewadi, Pune on 25/7/2022 for Total Plot Area of 20,154.48 Sq Mtr and Approved Built Up Area of 57,663.19 Sq Mtr. Copies of Environment Clearance dated 1/12/2014; 27/11/2018 and 25/7/2022 are collectively attached and annexed herewith as an **Annexure – I**.

- 3) I say and submit that MPC Board had granted Consent to Establish on 9/1/2014 to Respondent No. 22 for development





of construction of residential project named as 'Park Landmark' at S. No. 662 & 665, Bibvewadi, Haveli, Pune which was valid for period of 5 years or up to commissioning of the project, whichever is earlier. The Consent to Establish dated 9/1/2014 is attached and marked as Annexure - A- 12 to the application copy. I submit that MPC Board has granted Consent to Establish dated 16/9/2019 for expansion for construction of Housing project named as 'Park Landmark' at S. No. 665/A, Bibwewadi, Haveli, Pune which is valid for 5 years or up to commissioning of the project whichever is earlier. A copy of the Consent to Establish dated 16/9/2019 for expansion is attached and annexed herewith as an **Annexure - II.**



I say and submit that MPC Board granted Consent to Operate (first Part) to Respondent No. 22 for the project 'Park Landmark' for Total Plot Area of 20,841 Sq Mtr and construction completed Built Up Area of 19,811.44 Sq Mtr out of Total Built Up Area 26,080.52 Sq Mtr which was valid up to 31/1/2019. A copy of the Consent to Operate (first Part) is attached and annexed herewith as an **Annexure - III.**



5) I say and submit that MPC Board has granted Consent to Operate (Part II) to Respondent no. 22 for the project 'Pride Purple Landmark LLP – Park Landmark' at S. No. 665/A, Bibvewadi, Haveli, Pune for TPA of 20,154.48 Sq Mtr for constructed BUA 35,380.55 Sq Mtr as per EC dated 27/11/2018, which was valid up to 31/1/2022. A copy of the Consent to Operate (Part II) is attached and annexed herewith as an **Annexure – IV**.

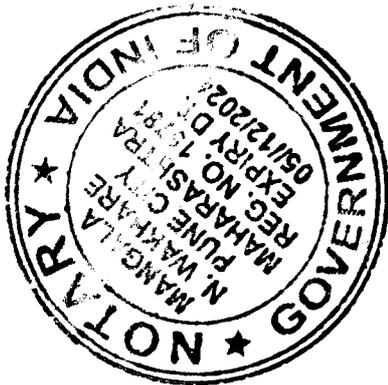


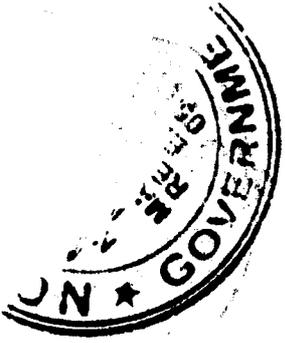
6) I say and submit that the MPC Board has granted renewal of Consent to Operate to Respondent No. 22 on 29/12/2022 for housing construction project named as 'Park Landmark' at S. No. 665/A, Bibvewadi, Haveli, Pune for TPA of 20,154.48 Sq Mtrs and for Total Constructed BUA of 35380.55 Sq Mtrs which is valid up to 31/1/2024. A copy of the Renewal of Consent to Operate dated 29/12/2022 is attached and annexed herewith as an **Annexure – V**.

7) I say and submit that the MPC Board Official carried out the visit at the project in question on 5/1/2023 and observed as below –

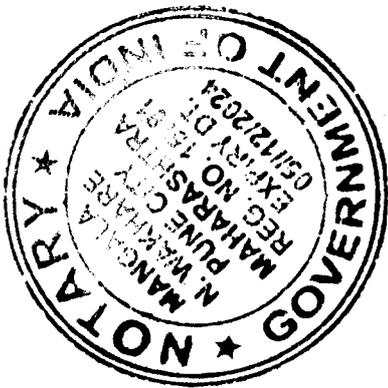


- i) The project in question is a commercial and residential construction project.
- ii) During visit it was observed that there are total 6 buildings viz. A, B, C, D, E & F and Club House.
- iii) Construction work of buildings A, B, E & F and club house is complete and same have been handed over to tenants.
- iv) Building C & D are under construction.
- v) During visit Ready Mix Plant was not observed on site. As per information received from the representative of Respondent PP presently RMC is ordered from outside.
- vi) The said project site was thoroughly inspected for ground water extraction in presence of representative of the Respondent PP but ground water extraction was not observed.
- vii) During visit construction work of Building C & D is found in progress, separate gate has been provided for vehicle movement, during visit minor dust emissions observed due to vehicle movement.





- viii) Respondent PP representative informed that construction work is carried out from 7.00 AM to 7.00 PM.
- ix) On the site, labour camp is observed, Respondent-PP has provided septic tank for labour camp and the same is further connected to project STP.
- x) Respondent PP has provided Sewage Treatment Plant with Primary, Secondary and Tertiary treatment having 200 CMD capacity for existing buildings A, B, E & F. During visit, STP was found in operation.
- xi) For wet waste treatment which is generated from the existing project, Respondent PP has provided Organic Waste Converter (OWC) having capacity of 600 KG/Day. During visit, OWC was not found in operation, all wet waste is handed over to PMC through PMC collection system.



A copy of visit report dated 5/1/2023 is attached and annexed herewith as an **Annexure – VI**.

- 8) I say and submit that as per Architect Certificate dated 10/1/2023 submitted by Res. PP; Respondent No. 22 has

completed construction of 40,019.63 Sq Mtr. A copy of an Architect Certificate dated 10/1/2023 is attached and annexed herewith as an **Annexure – VII**.

9) I say and submit that based on the non-compliance found during visit of the Board Official dated 5/1/2023; MPC Board has issued Proposed Direction vide letter dated 19/1/2023 to the Respondent No.22 and in response to the said Proposed Directions, the Respondent No. 22 has submitted reply on 30/1/2023. A copy of the Proposed Direction dated 19/1/2023 and reply by Respondent-PP dated 30/1/2023 are attached and annexed herewith as **Annexure – VIII and IX respectively**.



10) I say and submit that MPC Board extended personal hearing to Respondent No. 22 on 2/3/2023 and issued Interim Direction against Respondent No. 22 on 15/3/2023; thereby, MPCB has directed Respondent PP to operate OWC effectively and continuously. I submit that MPC Board has forfeited Bank Guarantee of Rs. One Lakh towards non-compliances mentioned in the Proposed Direction. A copy of the Interim Direction dated 15/3/2023 and a BG Forfeit letter dated 15/3/2023 are

attached and annexed herewith as Annexure X and XI respectively.

Solemnly affirmed on this 20th day of March, 2023 at Pune.

I know the affiant.

For and on behalf of MPCB i. e. R- 9 & 10

ADVOCATE

(Signature)
(Pratap Jagtap)

Sub-Regional Officer,
MPCB - Pune I

BEFORE ME

(Signature)

**MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA**

20 MAR 2023

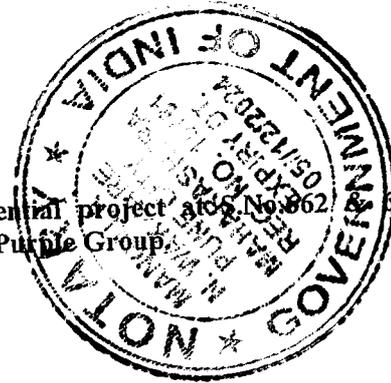


Government of Maharashtra

SEAC-2013/CR⁵⁶¹/TC-2
 Environment department
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai- 400 032.
 Dated: 1st December, 2014

To,
 M/s. Pride Purple Landmark LLP
 Sr. no. 108, 5th floor, Pride House,
 Near Pune University
 circle, Pune, Maharashtra..

Subject: Environment clearance for proposed residential project at S.No.662 & 666,
 Village Bibwewadi, Dist. Pune by M/s. Pride Purple Group.



Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 10th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 73rd meeting.

2. It is noted that the proposal is for grant of Environment Clearance for proposed residential project at S.No.662 & 666, Village Bibwewadi, Dist. Pune. SEAC-III considered the project under screening category 8(a) B2 as per EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as-

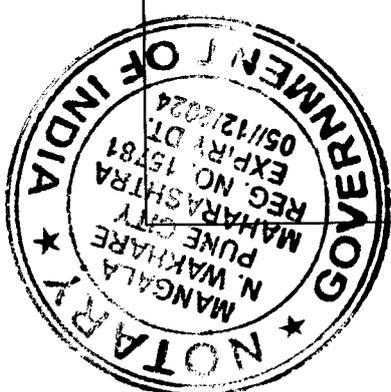
Name of Project	Proposed Mixed use Development "PARK LANDMARK" at Sr.No665,Bibwewadi, Dist: Pune, State- Maharashtra
Project Proponent	M/s.Pride Purple Landmark LLP
Consultant\	M/s. Ultra-Tech Environmental Consultancy &
Consultant (NABET Accreditation)	S.N. 93 of LIST 'A' of MoEF - O.M. No. J 11013/77/2004/IA II (I) Dated September 30, 2011 S. No. 155 of list of Consultants with Provisional Accreditation* (Rev.20) of dated 5 th May 2014
Type of project: Housing project/ Industrial Estate /SRA scheme / MHADA /Township or	Mixed used Development.
Location of the project	At: S.No. 665, Bibwewadi, Dist: Pune, State- Maharashtra
Whether in Corporation /Municipal / other area	Pune Municipal Corporation (PMC)

Applicability of the DCR	Pune Municipal Corporation Development Control Rule (DCR)																									
IOD/IOA/Concession document or any other form of document as applicable (Clarifying its conformity with local planning rules & provision)	Commencement Certificate Received No. CC/3167/13 dated 27/12/2013																									
Note on the initiated work (If applicable)	Work was not initiated for the said project.																									
LOI/ NOC from MHADA / Other approvals (If applicable)	--																									
Total Plot Area (sq. m.) Deductions Net Plot area	Total Plot Area 20,154.48 sq. mt. Total Deductions – 2673.45 sq. mt. Net Plot area – 17,481.03 sq. mt.																									
Permissible FSI (including TDR etc.)	Permissible FSI :- 17,581.03 Sq. mt.																									
Proposed Built-up Area (FSI & Non-FSI)	FSI - 17514.46 sq. mt. Non FSI – 8566.16 Proposed Built-up Area 26,080.62 sq. mt.																									
Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	Total Ground coverage is 8702.056 Sq. mt. 49.78% of net plot area.																									
Estimated cost of the project	Rs. 95.00 Cr.																									
No. of building & its configuration(s)	<table border="1"> <thead> <tr> <th>SR. No.</th> <th>BUILDING TYPE</th> <th>TOTAL NO. OF BUILDINGS</th> <th>NO. OF FLOORS</th> <th>TOTAL NO. OF TENEMENTS</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>A-B TYPE</td> <td>1</td> <td>P+P+14</td> <td>108</td> </tr> <tr> <td>2.</td> <td>C-D TYPE</td> <td>1</td> <td>P+P+7</td> <td>51</td> </tr> <tr> <td colspan="2">Total Residential</td> <td>--</td> <td>--</td> <td>159</td> </tr> <tr> <td colspan="2">Commercial</td> <td>1</td> <td>G+01.</td> <td>21 shops</td> </tr> </tbody> </table> <p>G – Ground, P. – Parking</p>	SR. No.	BUILDING TYPE	TOTAL NO. OF BUILDINGS	NO. OF FLOORS	TOTAL NO. OF TENEMENTS	1.	A-B TYPE	1	P+P+14	108	2.	C-D TYPE	1	P+P+7	51	Total Residential		--	--	159	Commercial		1	G+01.	21 shops
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Commercial		1	G+01.	21 shops																						
Number of tenants and shops	Total no. of Tenements: Residential Tenements: 159 Commercial Shops :21																									
Number of expected residents / users	Residential Users: 820 Commercial Users: 63																									
Tenant density per hector	94.25 per hector																									
Height of the building(s)	--																									
Right of way (Width of the road from the nearest fire station to the proposed building(s))	Nearest Fire Station is situated at 1) Dhankawadi: 1.0 Km. 2) Bibwewadi: 2.7 Km. Width of the road from the nearest fire station to the proposed building 18.m. road abutting to site.																									
Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	Turning radius for easy access of fire tender movement from all around the building is 7.5m.																									

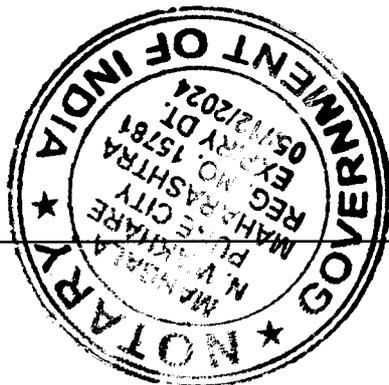


Existing structure(s)	No existing structures.																		
Details of the demolition with disposal (If applicable)	No demolition work.																		
Total Water Requirement	<p>Residential</p> <p>Dryseason:Source: PMC Freshwater:74</p> <p>Recycledwater(Flushing):37 Recycledwater(Gardening):25 TotalFresh waterRequirement :145 Excesstreatedwater:33 SwimmingPool:9 Firefighting(Cum): 2 Nos. of 200m³ tanks as per fire NOC</p> <p>WetSeason: Freshwater: 74 Recycledwater(Flushing):37 TotalFresh waterRequirement :120 Excesstreatedwater:58 SwimmingPool:9 Firefighting(Cum): 2 Nos. of 200m³ tanks as per fire NOC</p> <p>Commercial:Dryseas on:Source: PMC Freshwater:1 Recycledwater(Flushing):1.5 Recycledwater(Gardening):00 TotalFresh waterRequirement :2.5</p> <p>WetSeason: Freshwater:1 Recycledwater(Flushing):1.5 Recycledwater(Gardening):00 HVACMakeup:00 TotalFresh waterRequirement :2.5</p>																		
DetailsaboutSwimmingPool:	<p>Dimension ofSwimming Pool:</p> <p>1) 14.00x6x1.2 2) 25x 12x 1.2 3) TotalwaterRequirement inKLD: 9 Waterrequirementfor makeupinKLD: 2 DetailsofPlant&Machineryused Detailsofquality tobe achieved forswimmingpoolwaterand parameterstobemonitored:</p> <table border="1"> <thead> <tr> <th>#</th> <th>Characteristic</th> <th>Tolerance</th> <th>#</th> <th>Characteristic</th> <th>Tolera</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH Value</td> <td>7.5 to 8.5</td> <td>7</td> <td>Odour</td> <td>Odourl</td> </tr> <tr> <td>2</td> <td>Total Alkalinity (as CaCO₃) mg/l Max</td> <td>50 to 500</td> <td>8</td> <td>Turbidity ,NTU,Max</td> <td>10</td> </tr> </tbody> </table>	#	Characteristic	Tolerance	#	Characteristic	Tolera	1	pH Value	7.5 to 8.5	7	Odour	Odourl	2	Total Alkalinity (as CaCO ₃) mg/l Max	50 to 500	8	Turbidity ,NTU,Max	10
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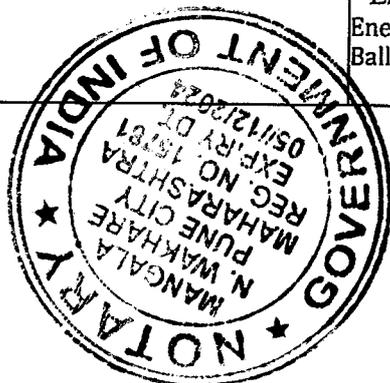
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	3	Aluminum (Al) mg/l Max	0-1	9	Taste	Palatab
	4	Total residual chlorine mg/l a) At inlet Max b) At outlet Min	0.5 0.2	10	Color ,Hazen units, Max	10
	5	Oxygen absorbed in 4 hr. at 27° C mg/l Max	1.0	11	Heavy metals (as pb), mg/l ,Max	0.1
	6	Total Dissolved solids mg/l, Max	1500	12	Chloride (as Cl), mg/l , Max	500
				13	Iron mg/l ,Max	0.1
Rain Water Harvesting (RWH)	<ul style="list-style-type: none"> • Level of the Ground water table: around 2.3 to 2.7 m, below ground. • Size, no of recharge bore well and Quantity: - 5 Nos. of 1.20 m x 1.20 m x 0.9 m • Noofrecharge pits:- 3 Nos. • Budgetary allocation (Capital cost and O&M cost) • Capital Cost :- Rs. 3.76 lacs • O & M cost :- Rs. 0.26 lacs/ annum 					
UGT tanks	<ul style="list-style-type: none"> • Residential: Near Building C • DomesticUGtankCapacity:2 x 71 m³ • Drinking water- 31m³ • Raw water tank – 48 m³ • FlushingUGtankCapacity:76 m³ • Fire UGTankCapacity: 2 x 200m³ • Commercial: common UGR for both • DomesticUGtankCapacity:FlushingUGtankCapacity: 					
Storm water drainage	Naturalwaterdrainagepattern: Slopping from South West To North					
	Quantityofstormwater: 24 CMD/min SizeofSWD: 900 mm to 1200 mm [pit sizes 900mm X900mm and 1200mm X 1200mm]					
Sewage and Waste Water	<i>Residential & Commercial:</i> Sewagegeneration (CMD):99 Capacity of STP (CMD):- 190 m ³ /day STP technology :- MMBR Commercial: Capacity of STP (CMD):connected to Residential STP STP technology: connected to Residential STP Location of the STP: - Near building B DG sets (during emergency):- Load considered in the Common D.G. Set Budgetary allocation (Capital cost and O&M cost) Capital Cost of STP : Rs.37.0 Lacs. O & M Cost : Rs. 9.50 Annum					



<p>Solid waste Management</p>	<p>Wastegeneration in thepre Construction andConstructionphase:</p> <ul style="list-style-type: none"> • Wastegeneration: • Quantityofthetopsoilto bepreserved:15940m³ • Disposalofthe constructionway debris:reuse for backfilling & road making. <p>Wastegeneration in theoperation phaseResidential&commercial: Total 385 kg/d</p> <p>Biodegradablewaste:269</p> <p>Non-Biodegradablewaste: 116</p> <p>STPsludge: 15kg/day</p> <p>ModeofDisposalofwaste:</p> <p>Drywaste: send to PMC</p> <p>Wetwaste: By vessel composting</p> <p>STPsludge: used as manure</p> <p>Area requirement: 50 sq. m t.</p> <p>1.Location(s): Near Building B</p> <p>2.Totalarea provided forthestorage&Treatment ofthe solidwaste:Area requirement:</p> <p>1. Location of OWC: - Near Building B and total area provided for the storage and treatment of the solid waste: 50 Sq.mt.</p>
	<p>Budgetary allocation (Capital cost and O&M cost)</p> <p>Capital Cost :- Rs.7.49 Lacs</p> <p>O & M cost :- : Rs. 3.0 Lacs /annum</p>
<p>Green Belt Development</p>	<p>Total RG area: 11269Sq.mt</p> <p>Number and list of trees species to be planted in the ground RG:-31 Nos. trees to be planted + 519 Existing trees on site:</p> <p>List of Trees :-</p> <p>4. Budgetary allocation (Capital cost and O&M cost)</p> <p>Capital Cost: - Rs. 151.25lacs</p> <p>O & M cost :- Rs. 0.45lacs/ annum</p>
<p>Energy</p>	<p>Power Supply:</p> <ul style="list-style-type: none"> > Total DG power consumption for residential buildings = 2 Nos. > TotalDG powerconsumptionforclubhouseandcommercialbuildings=consider in above <p>Source - MSEDCL</p> <p>Energy saving by non-conventional method:</p> <p>Energy efficient fixtures with T5 lamp & Electronic Ballasts are proposed for parking areas.</p>



LED & CFL type of light source are proposed for common Lobby, lounge, Staircase area.
 Automatic time based controls are proposed for all outside lighting to save power by avoiding manual switching ON & OFF the lights.
 Motion Sensors are proposed in Car Parking Areas & Lift lobbies.
 The estimated saving in common area lighting consumption is up to 20% due to adopting above measures
 The following Energy Conservation Methods are proposed in the project:
 Details Calculation & % of saving –
 Net energy saving by energy conservation measures : 20%
 • CFL street lights :- 40 %
 • Solar Water Heater :- 30-50 %
 Compliance of the ECBC guideline(YES/NO) (If yes then submit compliance in tabular -

Section No	Requirement	Compliance
4.3.1	Roof assembly U factor to be max 0.261 w/m ² °C	Complies
4.3.2	Opaque walls Max U factor to be 0.440 w/m ² °C	Complies
4.3.3	Vertical fenestration Max U factor to be 3.30 w/m ² °C	Complies
4.3.3	Vertical fenestration SHGC to be maximum 0.25	Complies
4.3.3.1	Minimum visible transmission to be 0.20 for 0.4 WWR.	Complies
5.2.2	Minimum Equipment efficiencies for Air-conditioning	The A.C. in flat is not provided by the proponent. The minimum efficiency of the A.C. available in the market is above 90-95% for Star Rates A.C.s.
6.2.1	Solar water heating for minimum 20% design capacity	Complies
6.2.2	Equipment efficiency standards	Complies
7.2	Lighting controls to be controlled by photo sensor or time switch.	Complies



	<table border="1"> <tr> <td>7.2.1.4</td> <td>Exterior lighting to be controlled by photo sensor or time switch.</td> <td>Complies</td> </tr> <tr> <td>7.4</td> <td>Exterior lighting power to be within specified limit.</td> <td>Complies</td> </tr> <tr> <td>8.2.1.1</td> <td>Use of low loss transformers</td> <td>Complies</td> </tr> <tr> <td>8.2.3</td> <td>Power Factor to be maintained between 0.95 and Unity.</td> <td>Complies</td> </tr> <tr> <td>8.2.5</td> <td>Power distribution system losses to be maintained less than 1%</td> <td>Complies</td> </tr> </table> <p>Budgetary allocation(capital Cost & O& M Cost) Capital Cost – Rs. 23.00.lacks O & M Cost - Rs. 1.0 Lacks. per annum.</p> <p>DG Set: Number and capacity of the DG sets to be used –2 nos. of capacities 250 kVA each. Type of fuel used – Diesel.</p>	7.2.1.4	Exterior lighting to be controlled by photo sensor or time switch.	Complies	7.4	Exterior lighting power to be within specified limit.	Complies	8.2.1.1	Use of low loss transformers	Complies	8.2.3	Power Factor to be maintained between 0.95 and Unity.	Complies	8.2.5	Power distribution system losses to be maintained less than 1%	Complies																													
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<p>Environmental Management plan Budgetary Allocation</p>	<p>Construction phase : Rs. 27.44 Lakhs</p> <table border="1"> <thead> <tr> <th>Sr. no.</th> <th>PARAMETER</th> <th>COST CALCULATION</th> <th>Cost (In Lacs)/Year</th> </tr> </thead> <tbody> <tr> <td rowspan="2">1</td> <td>Water for dust suppression</td> <td>30 TANKERS/ MONTH x 12 MONTHS x 1 YEARS x Rs.300/ TANKERS</td> <td>1.08</td> </tr> <tr> <td>Air & Noise monitoring</td> <td>EMP of air, noise</td> <td>0.48</td> </tr> <tr> <td rowspan="2">2</td> <td>tanker water for construction</td> <td>400 per tanker</td> <td>1.44</td> </tr> <tr> <td>Water monitoring</td> <td>EMP of water analysis</td> <td>0.60</td> </tr> <tr> <td rowspan="2">3</td> <td rowspan="2">SITE SANITATION</td> <td>Septic tank 100 users, Labour toilets 15 Nos.Cleaning 10000 Rs/Month.</td> <td>5.20</td> </tr> <tr> <td>Maintenance</td> <td>0.24</td> </tr> <tr> <td>4</td> <td>Gardening Set up</td> <td>10% of total gardening set up cost</td> <td>15.10</td> </tr> <tr> <td rowspan="5">5</td> <td>DISINFECTIO N- PEST CONTROL</td> <td>1000/ MONTH x 12 MONTHS</td> <td>0.18</td> </tr> <tr> <td>first aid facilities</td> <td>Each of 6000 Rs.</td> <td>0.18</td> </tr> <tr> <td>HEALTH CHECK UP</td> <td>400 / lab x 100 x 2 times per year</td> <td>0.20</td> </tr> <tr> <td>Creches for children</td> <td>25 childrenXRrs. 500/child/month*12</td> <td>1.50</td> </tr> <tr> <td>Personal protective equipment</td> <td>for 100 Labours</td> <td>1.20</td> </tr> </tbody> </table>	Sr. no.	PARAMETER	COST CALCULATION	Cost (In Lacs)/Year	1	Water for dust suppression	30 TANKERS/ MONTH x 12 MONTHS x 1 YEARS x Rs.300/ TANKERS	1.08	Air & Noise monitoring	EMP of air, noise	0.48	2	tanker water for construction	400 per tanker	1.44	Water monitoring	EMP of water analysis	0.60	3	SITE SANITATION	Septic tank 100 users, Labour toilets 15 Nos.Cleaning 10000 Rs/Month.	5.20	Maintenance	0.24	4	Gardening Set up	10% of total gardening set up cost	15.10	5	DISINFECTIO N- PEST CONTROL	1000/ MONTH x 12 MONTHS	0.18	first aid facilities	Each of 6000 Rs.	0.18	HEALTH CHECK UP	400 / lab x 100 x 2 times per year	0.20	Creches for children	25 childrenXRrs. 500/child/month*12	1.50	Personal protective equipment	for 100 Labours	1.20
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6	CFL lamps for labor	1 CFL per Unitment 28 /	0.042
	TOTAL COST		27.44
Operation Phase :			
Set up cost: Rs. 264.1 Lakhs			
O &M Cost:Rs. 36.92 Lakhs			
SR N O.	PARAMETER	SET UP COST Rs. In lakhs	OPERATIONAL & MAINTAINACE COST (Rs. In lakhs/annum)
1	STP COST	37.00	9.50
2	RAIN WATER HARVESTING	3.76	0.26
3	ENVIRONMENTAL MONITORING	MoEF Approved Laboratory	18.41
4	SOLAR WATER HEATING	23.00	1.0
5	GARDENING	151.25	0.45
6	SOLID WASTE MANAGEMENT	7.49	3.0
7	SWIMMING POOL	41.6	4.3
TOTAL COST		264.1	36.92
Traffic Management		Traffic generated from this project will confluent on proposed 30 m wide road. Parking details: • Total Parking area: - 3705.50 Sq.mt. • 2-Wheelar • 4-Wheelar Required Parking Provided Parking Width of all Internal roads (m): Width of Internal roads is 7.5m.	



The proposal has been considered by SEIAA in its 73rd meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :

General Conditions for Pre- construction phase:-

- (i) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme

Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

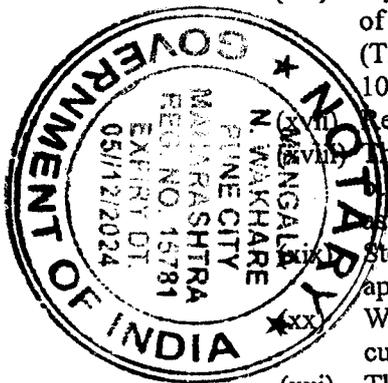
- (ii) This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
- (iii) This environment clearance is issued subject to restricting FSI to 17,514.46 sq.m as per approved plans.
- (iv) PP has to abide by the conditions stipulated by SEAC & SEIAA.
- (v) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (vi) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (vii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

General Conditions for Construction Phase-

- (i) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (v) Arrangement shall be made that waste water and storm water do not get mixed.



- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (vii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (viii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (ix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (x) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xi) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xiii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xvi) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- Ready mixed concrete must be used in building construction.
- (xvii) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xviii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xix) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxi) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should



be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.

- (xxiii) Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxiv) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.
- (xxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxx) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xxxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxxiv) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- (xxxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xxxvii) Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.



General Conditions for Post- construction/operation phase-

- (i) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (ii) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (iii) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (iv) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
- (v) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (vi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (vii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (viii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>.
- (ix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- (x) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.



- (xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
 6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
 7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.
 8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
 9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
 10. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 11. This Environment Clearance is issued for proposed residential project at S.No.662 & 666, Village Bibwewadi, Dist. Pune by M/s. Pride Purple Group



Medha Gadgil
 (Medha Gadgil)
 Additional Chief Secretary,
 Environment department &
 MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.
2. Shri. Jagdish Joshi, Chairman, SEAC-III, 3 Tahiti CHS Juhu- Versova Link Road, Andheri (W), Mumbai- 400.
3. Additional Secretary, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune.
7. Collector, Pune
8. Commissioner, Municipal Corporation, Pune
9. IA- Division, Monitoring Cell, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
10. Select file (TC-3)

(EC uploaded on 5/12/14)





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: November 27, 2018

To,
Mr/D. P. Jain
at S. No. 665/A Bibwewadi

Subject: Environment Clearance for Residential & Commercial Project
Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 68th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 139th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category 8 (B2) as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Park Landmark
2.Type of institution	Private
3.Name of Project Proponent	Mr. D. P. Jain
4.Name of Consultant	ULTRA-TECH (Environmental Consultancy & Laboratory)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	modernization-amendment
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Yes, received EC for earlier project from SEAC vide letter No. EAC-2013/CR 561/TC-2 dated 01.12.2014
8.Location of the project	S. No. 665/A Bibwewadi
9.Taluka	Haveli
10.Village	Bibwewadi
Correspondence Name:	Mr. D. P. Jain
Room Number:	
Floor:	5th floor
Building Name:	Pride House
Road/Street Name:	Pune university road
Locality:	Shivajinagar
City:	Pune
11.Area of the project	Pune Municipal Corporation
12.IOD/IOA/Concession/Plan Approval Number	PMC Sanction Plan with commencement certificate. IOD/IOA/Concession/Plan Approval Number: Commencement Certificate Received No. CC/3034/15 dated 21/12/2015 (Approved FSI) Approved Built-up Area: 28843.70
13.Note on the initiated work (If applicable)	Work initiated as per earlier EC letter received from SEAC letter No. EAC-2013/CR 561/TC-2 dated 01.12.2014
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	NA
15.Total Plot Area (sq. m.)	20,154.48 m2
16.Deductions	620 m2
17.Net Plot area	17481.03 m2

SEIAA Meeting No: 139 Meeting Date: September 28, 2018 (SEIAA-STATEMENT-0000000333)
SEIAA-MINUTES-0000000646
SEIAA-EC-0000000536

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Shri. Anil Diggikar (Member Secretary SEIAA)

18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 27,574.62 m2
	Non FSI area (sq. m.): 22593.32 m2
	Total BUA area (sq. m.): 50168
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 17514.47
	Approved Non FSI area (sq. m.): 8566.16
	Date of Approval: 17-10-2017
19.Total ground coverage (m2)	3277.24+6206.45= 9483.69 m2
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	54.25 %
21.Estimated cost of the project	976600000



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SEIAA Meeting No: 139 Meeting Date: September 28, 2018 (SEIAA-STATEMENT-0000000333)
SEIAA-MINUTES-0000000646
SEIAA-EC-0000000536

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Shri. Anil Diggikar (Member Secretary SEIAA)

22. Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
23. Total Water Requirement				
Dry season:	Source of water	Pune Municipal Corporation		
	Fresh water (CMD):	129		
	Recycled water - Flushing (CMD):	73		
	Recycled water - Gardening (CMD):	30		
	Swimming pool make up (Cum):	9		
	Total Water Requirement (CMD) :	232		
	Fire fighting - Underground water tank(CMD):	400m3		
	Fire fighting - Overhead water tank(CMD):	20m3		
	Excess treated water	73 m3		
Wet season:	Source of water	Pune Municipal Corporation		
	Fresh water (CMD):	129		
	Recycled water - Flushing (CMD):	73		
	Recycled water - Gardening (CMD):	0		
	Swimming pool make up (Cum):	0		
	Total Water Requirement (CMD) :	202		
	Fire fighting - Underground water tank(CMD):	400m3		
	Fire fighting - Overhead water tank(CMD):	20m3		
	Excess treated water	103 m2		
Details of Swimming pool (If any)	Dimension of Swimming Pool: 1) 14.00 x 7 x 1.2 2) 7.8 x 4.4 x 0.45 Total Water requirement for make up in KLD : 9, Backwash : 7KLD			



24.Details of Total water consumed

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Fresh water requirement	0	129	129	0	6	6	0	123	123
Domestic	0	73	73	0	0	0	0	73	73
Gardening	0	30	30	0	30	30	0	0	0

25. Rain Water Harvesting (RWH)	Level of the Ground water table:	2.3 to 2.7 m. below
	Size and no of RWH tank(s) and Quantity:	NA
	Location of the RWH tank(s):	NA
	Quantity of recharge pits:	5 nos. pits with 10 nos. of recharge bore wells.
	Size of recharge pits :	2.60 m x 2.60 m x 1.65 m
	Budgetary allocation (Capital cost) :	Rs.3.76 Lakhs
	Budgetary allocation (O & M cost) :	Rs. 0.26 Lakhs/Annum
Details of UGT tanks if any:	Domestic UG tank Capacity (CUM): 142 Flushing UG tank Capacity (CUM): 73 Fire UG tank Capacity (CUM): 200 x 2	

26. Storm water drainage	Natural water drainage pattern:	From South West To North
	Quantity of storm water:	24 m3 / min
	Size of SWD:	900 mm to 1200 mm

27. Sewage and Waste water	Sewage generation in KLD:	196 (Open to sky and above ground)
	STP technology:	MBBR
	Capacity of STP (CMD):	1 No. - 200 m3
	Location & area of the STP:	near Building A-B Area: 163 m2
	Budgetary allocation (Capital cost):	Rs. 51 Lakhs
	Budgetary allocation (O & M cost):	Rs. 20.03 Lakhs/Annum



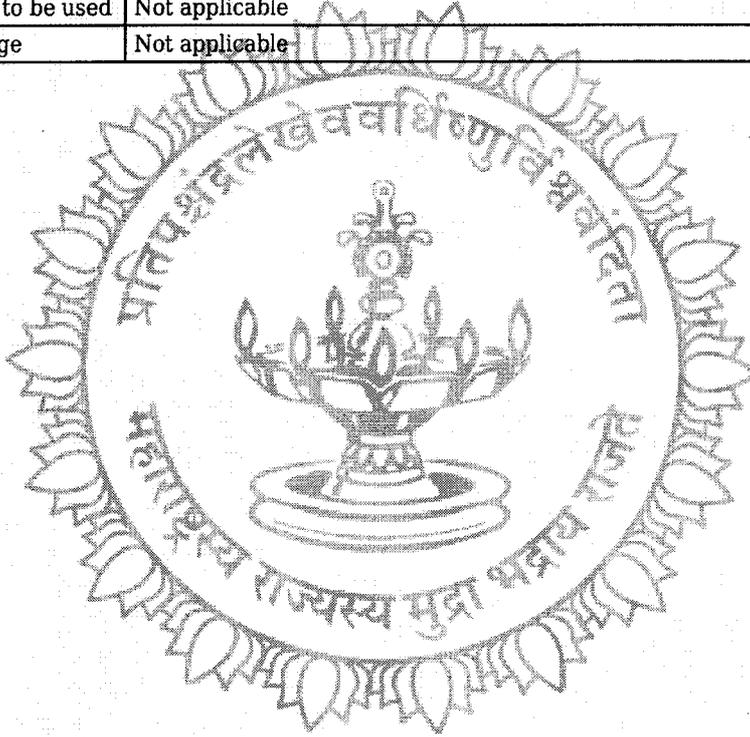
28.Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	37 kg/day
	Disposal of the construction waste debris:	Topsoil to be preserved & remaining will be used for back filling
Waste generation in the operation Phase:	Dry waste:	204 kg/day
	Wet waste:	476 kg/day
	Hazardous waste:	NA
	Biomedical waste (If applicable):	NA
	STP Sludge (Dry sludge):	45 kg/day
	Others if any:	NA
Mode of Disposal of waste:	Dry waste:	will be handed over to SWACH
	Wet waste:	OWC
	Hazardous waste:	NA
	Biomedical waste (If applicable):	NA
	STP Sludge (Dry sludge):	used as manure
	Others if any:	NA
Area requirement:	Location(s):	Near Building A-B
	Area for the storage of waste & other material:	50 m ²
	Area for machinery:	50 m ²
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 17.24 Lakhs
	O & M cost:	Rs. 2.76 Lakhs/Annum

Government of Maharashtra



29. Effluent Characteristics					
Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			



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30. Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
31. Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	DG set	Diesel, 27.7 lit./hr.	1 No.	3.5 m	0.3 m	250	
32. Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Diesel	Not applicable	Diesel	Diesel			
Source of Fuel		by Authorized Vendor					
Mode of Transportation of fuel to site		By road					
33. Energy							
Power requirement:	Source of power supply:	MSEDCL					
	During Construction Phase: (Demand Load)	45 KW					
	DG set as Power back-up during construction phase	160 KVA x 1 no.					
	During Operation phase (Connected load):	2088 KW					
	During Operation phase (Demand load):	996 KW					
	Transformer:	630 KVA x 2 nos.					
	DG set as Power back-up during operation phase:	Diesel					
	Fuel used:	Diesel					
Details of high tension line passing through the plot if any:	NA						
34. Energy saving by non-conventional method:							
<ul style="list-style-type: none"> • Use of LED in Parking area, lift-lobby and stair-case. • Using Solar system in Common Area Lighting (10%). & Street/ Landscape lights with LED. • V3F drive is proposed for all lifts. • As per MSEDCL requirements, it is recommended to use low loss Transformer. • Losses for Transformer shall, in principal, comply with ECBC norms. • Recommend to attain power factor of the installation near unity. • Independent Energy meters for all pollution control equipment's. 							
36. Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures				Saving %		

1	1. Timers and contactors will be used to switch on / off common area & external landscape and facade lighting. 2) Light Emitting Diode (LED) will be used for corridors Lobbies and common areas 3) All fluorescent light fixtures are specified to incorporate electronic chokes which have less watt-loss compared to electro-magnetic chokes and result in superior operating power factor. This indirectly saves energy. Electronic chokes also improves life of the fluorescent lamps 4) Energy efficient cf	30 %
2	6) All cables will be derated to avoid heating during use. This also indirectly reduces losses and improves reliability. To achieve the same we have considered current carrying capacity of all the cables laid through ground/air whichever is minimum	20 %
3	7) 125 Ltrs Solar water is provided for each flat	95 %
4	8) Solar PV of 6KW is proposed for Common Area Lighting	10-15 %

37. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
STP	Not applicable	1 No. - Capacity-200 m3
OWC	NA	1 No. - Capacity-535 kg/day
DG set	NA	1 No. - Capacity 160 KVA
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 25.00
	O & M cost:	Rs. 1.75 lac p. a.

38. Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air & Noise	Water For Dust Suppression Air & Noise monitoring	11.56
2	Water	Tanker water for construction & worker Water monitoring	2.04
3	Land	Labour toilets 15 Nos. Cleaning 10000 Rs/Month	
4	Biological	Gardening & Excavation	
5	Socio	Disinfection at site Safety, First Aid, Health Hygiene Facilities Health Check Up Creches for children Personal Protective Equipment CFL lamps for labor hutments	
6	Total		27.44

b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	STP Cost	1 No. Of 200 KL D capacity	51	20.03
2	Rain Water Harvesting	5 Nos. of recharge pits with 10 bore well	3.76	0.26
3	Environmental Monitoring	MoEF approved laoratory	0	18.41
4	Gardening	Plantation of 246 trees	151.25	0.45
5	Solid waste	1 No.	17.24	2.76

6	Energy	1 Nos. 160 kVA, and solar panels	25.00	1.75			
7	Swimming pool	1 No.	41.6	4.3			
39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)							
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
40.Any Other Information							
No Information Available							



Government of
Maharashtra

	CRZ/ RRZ clearance obtain, if any:	NA
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	NA
	Category as per schedule of EIA Notification sheet	8 (B2)
	Court cases pending if any	NA
	Other Relevant Informations	We have received earlier EC vide letter No. SEAC-2013/CR 561/TC-2 dated 01.12.2014 for the same, accordingly work initiated. Construction completed as per earlier EC is 14,888.65 m2 Bldg. A-B Type P+P+12 & site office. Now seeking for amendment.
	Have you previously submitted Application online on MOEF Website.	Yes
	Date of online submission	27-02-2017

3. The proposal has been considered by SEIAA in its 139th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to submit phase wise programme of construction considering wind rose diagram.
II	PP to submit details of Water treatment plant with undertaking of its treatment.
III	PP to submit undertaking for CER activities.
IV	SEIAA decided to grant EC for . FSI area: 17842.42 m2, Non FSI area: 17538.13 m2 and Total BUA :35380.55 m2
V	PP to submit revised CER as per MoEF&CC circular dated 1.5.2018 relevant to the area and people around the project to Principal Secretary, Environment Department, GoM for approval.

General Conditions:

I	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
II	The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
III	This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
IV	PP shall abide by the conditions stipulated by SEAC & SEIAA.
V	The height of Construction built up area of proposed construction shall be in accordance with the existing FSI/NA norms of the urban local body & it should ensure the same along with survey number before approval of layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
VI	Application for Consent for Establishment shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
VII	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
VIII	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
IX	The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
X	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
XI	Arrangement shall be made that waste water and storm water do not get mixed.
XII	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.

XIII	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
XIV	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
XV	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
XVI	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
XVII	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
XVIII	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
XIX	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
XX	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
XXI	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
XXII	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
XXIII	Ready mixed concrete must be used in building construction.
XXIV	Storm water control and its re-use as per CGWB and BIS standards for various applications.
XXV	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
XXVI	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
XXVII	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
XXVIII	Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
XXIX	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
XXX	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
XXXI	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
XXXII	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
XXXIII	Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project sponsor should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.
XXXIV	Generator or generating sets proposed as source of backup power for elevators and common area should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
XXXV	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
XXXVI	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
XXXVII	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
XXXVIII	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

XXXIX	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
XL	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
XLI	Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.
XLII	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
XLIII	Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
XLIV	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
XLV	A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
XLVI	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
XLVII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
XLVIII	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
XLIX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in
L	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
LI	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
LII	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
LIII	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
LIV	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Shri. Anil Diggikar (Member Secretary SEIAA)

Copy to:

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER PUNE
10. MUNICIPAL COMMISSIONER SATARA
11. REGIONAL OFFICE MPCB PUNE
12. REGIONAL OFFICE MIDC PUNE
13. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
14. COLLECTOR OFFICE PUNE
15. COLLECTOR OFFICE SATARA
16. COLLECTOR OFFICE SOLAPUR



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Maharashtra)

To,

The Partner
PRIDE PURPLE LANDMARK LLP
Pride House, 5th floor, Near Punr University Circle, Shivajinagar, Pune
411016 -411016

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/243583/2021 dated 07 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B038MH189670 |
| 2. File No. | SIA/MH/MIS/243583/2021 |
| 3. Project Type | Expansion |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects |
| 6. Name of Project | Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by PRIDE PURPLE LANDMARK LLP |
| 7. Name of Company/Organization | PRIDE PURPLE LANDMARK LLP |
| 8. Location of Project | Maharashtra |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 25/07/2022



(e-signed)
Manisha Patankar Mhaskar
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/243583/2021
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s. PRIDE PURPLE LANDMARK LLP,
S. No. 665/A Bibwewadi, Taluka Haveli,
Village Bibwewadi, Pune.

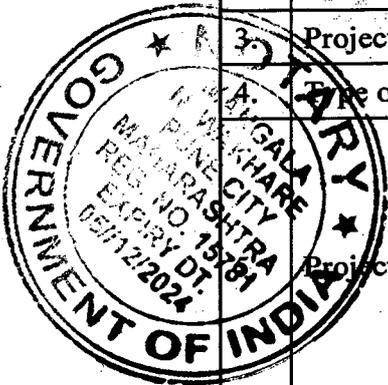
Subject : Environmental Clearance for Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by M/s. PRIDE PURPLE LANDMARK LLP

Reference : Application no. SIA/MH/MIS/243583/2021

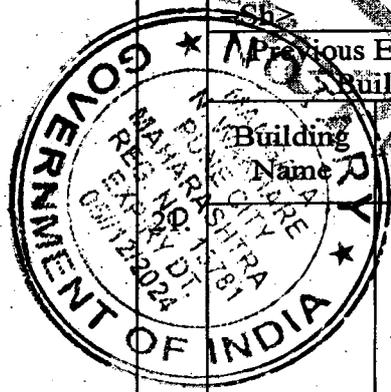
This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 135th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 245th (Day-3) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

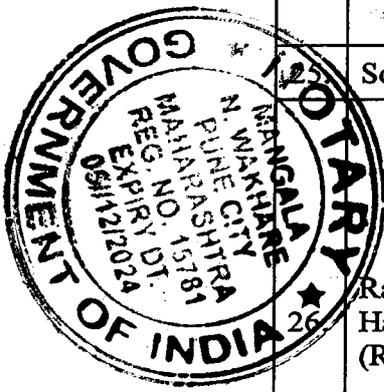
1.	Proposal Number	SIA/MH/MIS/243583/2021	
2.	Name of Project	Proposed Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by PRIDE PURPLE LANDMARK LLP We have received As per 1 st EC Letter No. SEAC-2013/CR561/TC-2 dated 1 st December, 2014 & 2 nd EC SEIAA Maharashtra having file number SEIAA-EC-0000000536 dated 27th November, 2018	
	Project category	8(a)B2	
	Type of Institution	Private	
	Project Proponent	Name	Mr. D P Jain Director
		Regd. Office address	Address: Pride House, 5th floor, Near Pune University Circle, Shivajinagar, Pune 411016
		Contact number	9823022211
		e-mail	nandkishor@pridepurplegroup.com
6.	Consultant	M/s. Mahabal Enviro Engineers Pvt. Ltd. Address : Plot No. F-7, Road No. 21, Wagle Estate Thane-400604, Maharashtra	



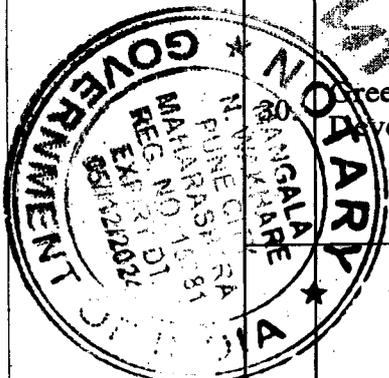
		Email id : thane@mahabal.com Tel: 022- 25823154/ 0658/ 1663					
7.	Applied for	Expansion - Brown Field Project					
8.	Details of previous EC	We have received As per 1st EC Letter No. SEAC-2013/CR561/TC-2 dated 1st December, 2014 & 2nd EC SEIAA Maharashtra having file number SEIAA-EC-0000000536 dated 27th November, 2018					
9.	Location of the project	Proposed Expansion in Residential & Commercial project PARK LANDMARK at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune by PRIDE PURPLE LANDMARK LLP					
10.	Latitude and Longitude	Latitude - 18°27'40.53"N Longitude - 73°51'52.41"E					
11.	Total Plot Area(m ²)	20,154.48					
12.	Deductions(m ²)	620.00					
13.	Net Plot area(m ²)	17581.03					
14.	Proposed FSI area(m ²)	41412.30					
15.	Proposed non-FSI area(m ²)	20771.15					
16.	Proposed TBUA(m ²)	62183.45					
17.	TBUA(m ²) approved by Planning Authority till date	62183.45					
18.	Ground coverage(m ²)&%	9483.69 (As per Previous EC)					
19.	Total Project Cost(Rs.)	Rs.- 110 Crore					
20.	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration		
		Details attached					
Details of Building Configuration: Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops					Reason for Modification/Change		
Previous EC/Existing Building		Proposed Configuration					
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	Now, we had applied for Expansion /amendment in EC due to addition of floors.
				A-B Type (Completed)	P+P+12	37.65	
				C-D Type (Proposed Internal floor design will be changed . So Flats Numbers will	Lower Level Parking +G+14	44.95	



				be increased)			
				E-F Type Residential & Commercial Building	Lower Level Parking +G+11	35.99	
				Club House : Ground	Ground	-	
22.	Total number of tenements			(Existing + Proposed) - Nos. Proposed Residential Tenements – 328 Nos. Shops – 18 Nos. Residential Users: 1640 nos. Commercial Users: 333 Nos. Total Population : 1973 nos.			
23.	Water Budget	Dry Season(CMD)		Wet Season(CMD)			
		Fresh Water	155.93	Fresh Water	155.93		
		Recycled Flushing	80.46	Recycled	80.46		
		Swimming Pool	-	Swimming Pool	-		
		Club House	5.00		5.00		
		Flushing	80.46	Flushing	80.46		
		Gardening	30.00	Gardening	0		
		Total	271.39	Total	241.39		
		Wastewater generation	106.79		136.79		
24.	Water Storage Capacity for Firefighting/UGT		Residential: Domestic UG tank Capacity (CUM): 142 Flushing UG tank Capacity (CUM): 73 Fire UG tank Capacity (CUM): 200 x 2 Commercial: NA Domestic UG tank Capacity: NA Flushing UG tank Capacity: -NA Fire UG tank Capacity: - NA				
	Source of water		Pune Municipal Corporation (PMC)				
26.	Rainwater Harvesting (RWH)	Level of the Ground water table:		2.3 to 2.7 m, below			
		Size and no of RWH tank(s)and Quantity:		NA			
		Quantity and size of recharge pits:		5 nos. pits with 10 nos. of recharge bore wells. Size - 2.60 m x 2.60 m x 1.65 m			
		Details of UGT tanks if any:		Residential: Domestic UG tank Capacity:142 Flushing UG tank Capacity: 73 Fire UG tank Capacity: 200x2			

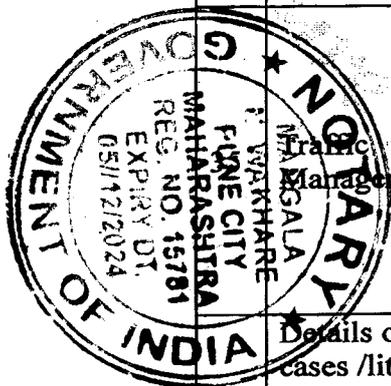


			Commercial: NA Domestic UG tank Capacity: NA m ³ Flushing UG tank Capacity: -including residential m ³ Fire UG tank Capacity: - NA	
27.	Sewage and Wastewater	Sewage generation inCMD:	217.25	
		STP technology:	MBBR	
		Capacity of STP(CMD):	1 x220 KLD	
28.	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	27.00	Total -45 kgs/day - Composting method
		Wet waste:	18.00	
		Construction waste	Excavation -2120 m ³	Excavated earth material will be used for filling of plinth area & top soil for landscaping
29.	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	368	Handed over to authorized recycler for further handling & disposal purpose
		Wet waste:	519	Through Mechanical Composter (Smart OWC)
		Hazardous waste:	NA	
		Biomedical waste:	NA	
		E-Waste	95 kg/Month	Handed over to authorized recycler for further handling & disposal purpose
		STP Sludge(dry)	16.5 kg/day	To be used as manure for Gardening purpose
31.	Green Belt Development	Total RG area(m ²)	1953.45 m ²	
		Existing trees on plot	275	
		Number of trees to be planted:	220	
		Number of trees to be cut	NA	
		Number of trees to be transplanted:	NA	
		Source of power supply:	MSEDCL	
		During Construction Phase Demand Load):	85 kW	
During Operation phase(Connected load):	2521.25 kW			
During Operation phase(Demand load):	1,123.45kW			
Transformer:	2Nos. x 630kVA			





		DG set:	1 No.x200 kVA		
		Fuel used:	HSD		
32.	Details of Energy saving	246636 KWH / Annum 9 %			
33.	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital	Air & Noise and Water, Land Biological and Socio Economic	Rs. 27.44 Lakh	
		O&M	Included in above		
34.	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs.) in Lakh	O&M (Rs. Lakh/Y)
		Sewage treatment	STP plant 1x220 KLD	38.00	9.75
		Water treatment	-	NA	NA
		RWH and Storm Water	RWH Pits and network	3.76	0.26
		Swimming Pool	-	-	-
		Solid Waste	OWC	14.9	3.6
		Hazardous waste	NA	-	-
		e-waste	Authorized vendor	-	-
		Green belt development	Plantation	1.62	11.21
		Energy saving	Solar and LED	13.44	0.67
		Environmental Monitoring	Through laboratory	-	18.41
		Disaster Management	Provided	63.78	1.18
35.	Traffic Management	Type	Required as per DCR no	Actual Provided Nos.	Area per parking (m ²)
		4-Wheeler	405	405	As per Standard DCR
		2-Wheeler	918	918	As per Standard DCR
		Bicycles	192	192	As per Standard DCR
36.	Details of Court cases /litigations w.r.t. the project and project location if any.	NA			



3. Proposal is an expansion of existing construction project. Project has received 1st EC vide Letter No. SEAC-2013/CR561/TC-2 dated 1st December, 2014 PP obtained 2nd EC vide SEIAA-EC-0000000536, dated 27th November, 2018 for total BUA of 50168.00 m². Proposal has been considered by SEIAA in its 245th (Day-3) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit certified Compliance report from Regional officer MoEFCC Nagpur.
2. As agreed during presentation PP to change the shrub proposed i.e. Phycus Benjamina.
3. As agreed during presentation PP to ensure that the fire tender Movement shall be in front of Commercial area also.
4. PP to reshuffle entry and exit to avoid traffic congestion in the plot area. PP to ensure that the slope of the ramp shall be maintained as 1:10.
5. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.
6. PP to ensure that the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

B. SEIAA Conditions-

1. PP to keep open space, unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for - FSI -41412.30 m², Non FSI-16250.89 m². Total BUA-57663.19 m². (Plan approval No. CC/0634/21/DPO/Zone-5, Date-21.06.2021).

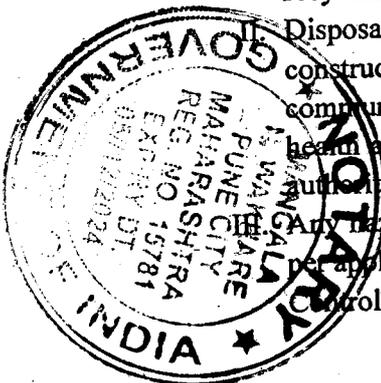
General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.

Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.

Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.



- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place



all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
 - II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
 - III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50. % of water. Local authority should ensure this.
 - IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
 - V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
 - VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
 - VII. PP to provide adequate electric charging points for electric vehicles (EVs).
 - VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- Separate funds shall be allocated for implementation of environmental protection measures/EEMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at



Website at parivesh.nic.in

- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under

EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

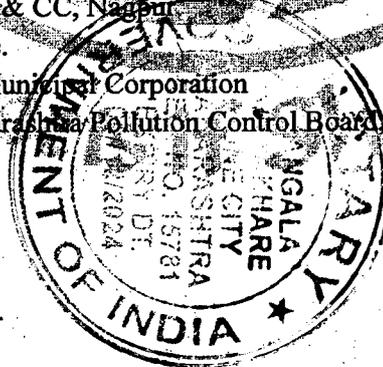
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Manisha Patankar-Mhaskar
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.



Signature valid

Digitally signed by Manisha Patankar Mhaskar
Member Secretary
Date: 7/25/2022 3:32:23 PM

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Consent order No: Format1.0/BO/JD (WPC)/UAN-065392/CE/CC-1909000437
Date 16/09/2019

To,
M/s. Park Landmark,
S. No. 665/A, Bibwewadi,
Tal: Haveli, Dist: Pune.

Sub: Consent to Establish with Expansion for Construction of Housing Projects granted under Red Category.

- Ref:** 1. Eelier consent to Establish granted vide No. MPCB/RO (HQ) pune /CE/CC/ 313 dt.9.01.2014.
2. Your Application vide UAN No. -000065392 Dated: 21/01/2019.
3. Minutes of Consent Committee meeting held on 06.07.2019 (Part-I)

For: Consent to Establish with Expansion for Housing Construction project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs. 83.73 Cr.
(As per C.A certificate submitted by project proponent)

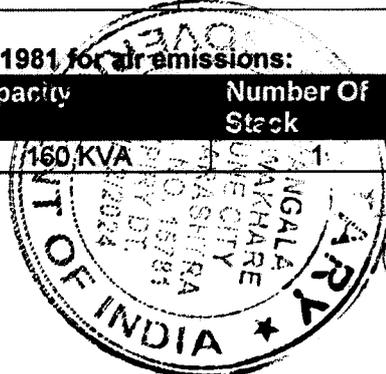
The Consent to Establish with Expansion is valid for construction of Housing Project named as M/s. Park Landmark, S. No. 665/A, Bibwewadi, Tal: Haveli, Dist: Pune for total plot area of 20,154.48 Sqm and proposed total construction built up area 50,168.0 Sqm including utilities and services as per Construction Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	196.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	160 KVA	1	As Per Schedule -II



5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	476.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	204.0 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	45.0 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
13. The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA dt.27/11/2018 for total plot area 20,154.48 Sqm and total construction BUA 50,168.0 Sqm.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date	Drawn On
1	1,25,000/-	KKB/KH19030736054	30/01/2019	Kotak Mahindra Ltd Bank

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-I -- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC desk- for record & website updating purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 200.0 CMD
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	20
03	COD	50
04	Residual chlorine	1 PPM

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.
- The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto
- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	232.0

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (160 KVA)	Acoustic enclosure	3.0	Diesel	00	Lit/Hr	--	--

* Above roof of the building in which it is installed.

- The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

- The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Up to Commissioning of the project	COU

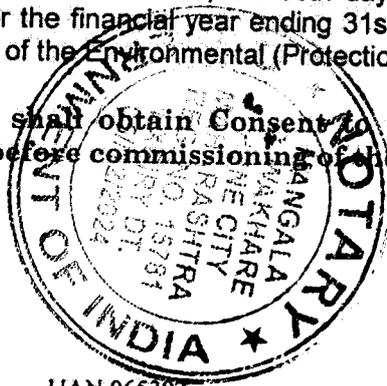
Maharashtra Pollution Control Board



General Conditions:**Schedule-IV**

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format1.0/BO/RO-HQ/CE-190/002335

Date-30/01/2019

To,
M/s. Pride Purple Landmark LLP "Park Landmark",
Sr. no. 662 & 666, Vill-Bibwewadi, Tal-Haveli,
Dist-Pune.

Subject: Consent to Operate (part) for Residential project under RED Category.
Ref :

1. Environmental Clearance obtained vide letter no. SEAC-2013/CR-561/TC-II dated 1.12.2014.
2. Consent to Establish obtained vide no. MPCB/ROHQ/Pune/CE/CC-313 dated 9.1.2014.
3. Minutes of Consent Committee meeting held on 5.5.2018.

Your application MPCB-CONSENT-0000034794 Dated: 11.10.2017

For: Consent to Operate (part) for Residential project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling) Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to operate (part) is granted for a period up to 31.1.2019.
2. The proposed capital investment of the project is Rs. 51.53 Crs. (As per C.A. Certificate submitted by project proponent).
3. The Consent to Operate is valid for Residential Building project developed by M/s. Pride Purple Landmark LLP, named as "Park Landmark" at Sr. no. 662 & 666, Vill-Bibwewadi, Tal-Haveli, Pune on total plot area of 20841 Sq. Mtrs and construction completed built up area of 19811.44 sq.m. out of total built up area 26080.52 sq.m. and including utilities and services as per occupancy certificate issued by local body.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	52	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	1500 KVA	1	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	152 Kg/Day	OWC	Use as Manure
2	Non-biodegradable	64 Kg/day	Segregation	Hand over to PCMC
3	STP Sludge	5.2 Kg/day		Use as Manure

7. Conditions under Hazardous & Other Waste (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: Nil

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.

11. Project Component shall comply with the conditions stipulated in Environmental Clearance obtained vide letter SEAC-2013/CR-561/TC-II dated 1.12.2014.

12. In case the project is not completed within validity period of EC and/or C to E, PP shall not carry out further construction of remaining project without revalidation of EC and/ or C to E for remaining project.

13. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to O.

14. This consent is issued as per the building completion certificate issued by Ar. Chinmay Y. Kale of Dilip G. Kale & Associates vide letter dtd 8.9.2017.

For and on behalf of the
Maharashtra Pollution Control Board

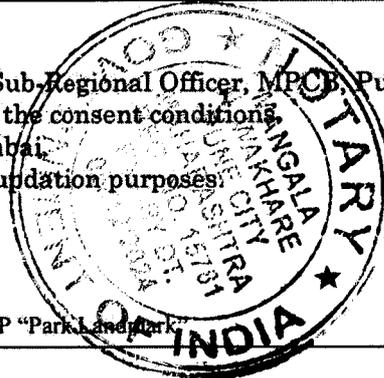
(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DR No.	Received Date	Bank Name
1	100000	7801284	2017-10-24	Kotak Mahindra Bank Ltd.

Copy to :

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-I-- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.



Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have installed the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S %	SO ₂
1	DG set 160 KVA	Acoustic enclosure	2*	Diesel	25	Lit/hr	-	

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent Operate	Rs. 10 lakh	15 Days	Towards compliance of consent conditions and O & M of pollution control system	Continuous	31.5.2019

Maharashtra Pollution Control Board



Schedule-IV**General Conditions:**

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 65 dB(A) during day time and 55 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant should provide onsite municipal solid waste processing system & should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of expiry of the consent.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000109545/CO 2108000685

Date: 11/08/21

To,
 Pride purple Landmark LLP-Park Landmark
 665/A, Bibwewade
 Tal: Haveli, Dist: Pune.



Your Service is Our Duty

Sub: Consent to Operate (Part-II) for construction of Residential project granted under red category.

- Ref:**
1. Consent to Establish with Expansion for granted vide no. Format1.0/BO/JD(WPC)/UAN-065392/CE/CC-1909000437 dtd. 16.09.2019.
 2. Consent to Operate (Part) granted vide no. Format1.0/BO/RO-HQ/CC-1901002335 dtd. 30.01.20219.
 3. Environment Clearance for granted vide no. SEIAA-EC-000000536 dtd 27.11.2018.
 4. Minutes of 5th Consent Committee Meeting held on 25/06/2021

Your application NO. MPCB-CONSENT-0000109545

For: grant of Consent to Operate (Part-II) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

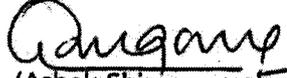
1. 2nd part consent to operate is granted for period up to 31/01/2022
2. The capital investment of the project is Rs.136.31 Cr. (As per C.A Certificate submitted by industry).
3. The Consent to Operate (Part-II) is valid for construction of Residential project named as pride purple Landmark LLP-Park Landmark, 665/A, Bibwewade, Tal: Haveli, Dist: Pune on Total Plot Area of 20,154.48 SqMtrs for construction BUA of 35380.55 SqMtrs (Part-I BUA 19,811.44 Sqmtrs) out of Total Construction BUA of 35,380.55 SqMtrs as per EC granted date 27.11.2018 including utilities and services & As per Architect certificate submitted by Project proponent.
4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to Disposal	
1.	Trade effluent	Nil	NA	NA



17. The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA, Environment Department, Government of Maharashtra, dt. 27/11/2018

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

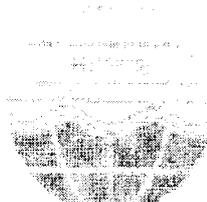
Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	272620.00	MPCB-DR-4795	09/03/2021	RTGS
2	545240.00	MPCB-DR-5670	26/04/2021	RTGS

Balance fees of Rs. 2,45,240 /- will be considered at the time of next renewal of consent

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I
Terms & conditions for compliance of Water Pollution Control:

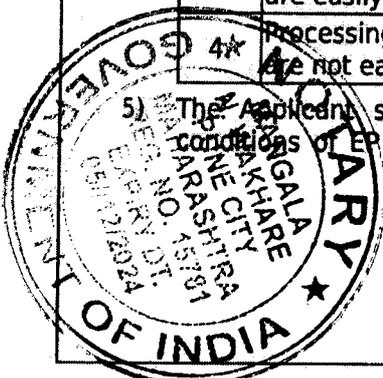
- 1) A) As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **200 CMD for treatment of domestic effluent of 85 CMD.**
- B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	110.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4*	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1	DG set160 KVA	Acoustic enclosure	3.0	Diesel	25 Ltr/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
	Consent to operate (Part-II)	Rs. 10 lakh	15 Days	Towards O and M of pollution control system Compliance consent conditions	Continuous	31/03/2022

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

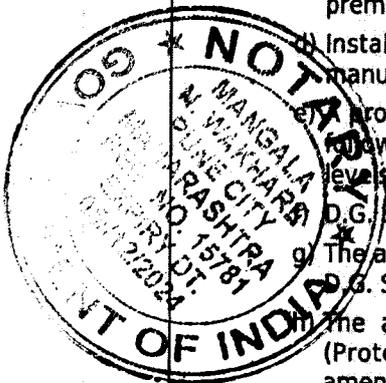
BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

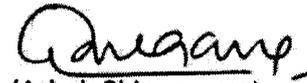
General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) Proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.



- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I
 No:- Format1.0/CC/UAN No.0000129959/CR/2212002294

Date: 29/12/2022

To,
 M/s Pride Purple Landmark LLP
 -Park Landmark, 665/A, Bibwewadi,
 Tal Haveli, Dist Pune



Your Service is Our Duty

Sub: Renewal of Consent to Operate for Housing construction project under Red Category

- Ref:**
1. Consent to Establish with Expansion granted vide vide no. Format1.0/BO/JD(WPC)/UAN-065392/CE/CC-1909000437 dtd. 16.09.2019.
 2. Consent to Operate(Part-II) granted vide No Format1.0/CC/UAN No.0000109545/CO-2108000685 dtd. 11.08.2021
 3. Minutes of 21st Consent Committee Meeting of 2022-23 held on 26.11.2022

Your application NO. MPCB-CONSENT-0000129959

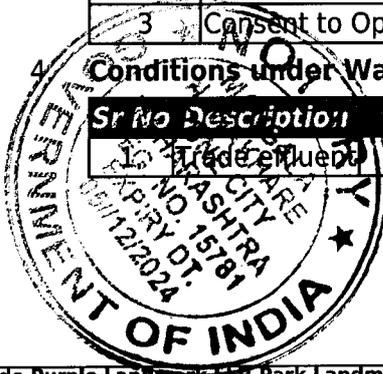
For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Renewal of Consent to operate is granted for period upto 31.01.2024**
2. **The capital investment of the project is Rs.136.31 Cr. (As per C.A Certificate submitted by industry).**
3. **The Renewal of consent to operate is valid for housing construction project named as M/s Pride Purple Landmark LLP-Park Landmark, 665/A, Bibwewadi, Tal Haveli, Dist Pune on Total Plot Area of 20154.48 SqMtrs for total construction BUA of 35380.55 SqMtrs as per specific condition of EC granted dated 27.11.2018 including utilities and services.**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 27.11.2018	20154.48	35380.55
2	Consent to Establish dtd 16.09.2019	20154.48	50168.00
3	Consent to Operate (Part-II) dtd 11.08.2021	20154.48	35380.55

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to Disposal
1	Treated effluent	Nil	NA



Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	196	As per Schedule - I	60% should be reused & recycled and remaining should be discharged in municipal sewer.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set 160 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	280 Kg/Day	OWC with Composting	As Manure
2	Dry garbage	105 Kg/Day	Segregation	To Local Body
3	STP sludge	10 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Reprocessing	To Authorized Reprocessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively for the treatment of wet garbage
12. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
13. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEIAA-EC-0000000536 dtd. 27.11.2018 for construction project on total plot area 20154.48 Sq.mtrs & total Construction BUA 35380.55 Sq.mtrs as per specific condition.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakke
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-12-29 13:38:00 IST

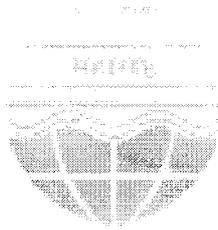
Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	108180.00	MPCB-DR-10671	03/03/2022	RTGS
2	303420.00	MPCB-DR-10116	15/03/2022	RTGS

Earlier balance fees of Rs. 2,45,240 /- is adjusted for this consent.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided Sewage Treatment Plant of designed capacity 200 CMD with MBBR technology for the treatment of 196 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	110.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

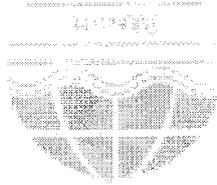
- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-1	DG Set-160 kVA	Acoustic Enclosure	3.00	Diesel 32 Ltr/Hr	1	SO2	15.32 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm3
-------------------------	---------------	------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	Rs 10 Lakhs	15 Days	Operation & Maintenance of PCS and Compliance of Consent Con	Continuous	31.05.2024

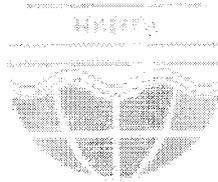
** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

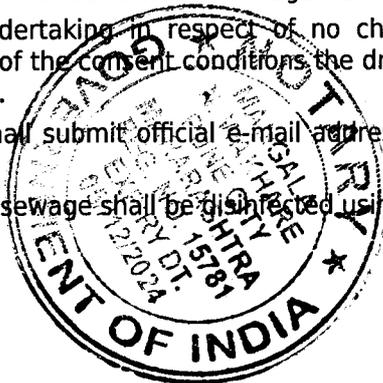
BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.



- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICER PUNE 1



Phone No. 25811 222

Fax No. 25811 029

Email ID – sropune1@mpcb.gov.in

Jog Center, 3rd floor

Wakadewadi Mumbai-Pune ,

Road Pune – 411003

-: Visit Report :-

Name & Address of Industry: M/S PRIDE PURPLE LANDMARK LLP

S. No. 665/A, Bibwewadi,

Tal. Haveli, Dist. Pune

Industry Representative: Nandakishor Aher (Project in-charge)

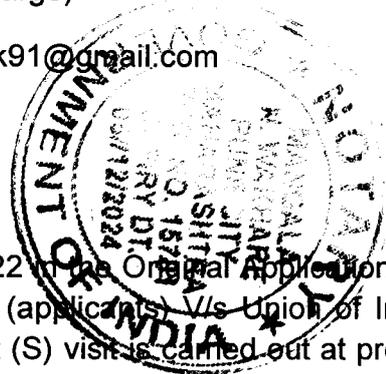
Email: environment@pridepurplegroup.com / parklandmark91@gmail.com

Contact no. 9823022211/ 9325353889

Observations:

As per direction of Hon'ble NGT order dtd. 18.01.2022 in the Original Application No. 97 of 2022 (WZ), Tanaji Balasaheb Gambhire and others (applicants) v/s Union of India, through its Secretary, MoEF & CC and others (Respondent (S)) visit is carried out at project location. Observations are as follows:

1. This is Commercial and Residential construction project.
2. Obtained Environment Clearance (Proposed residential project) on 01/12/2014 for TPA - 20154.48 Sq.m & Approved BUA - 26080.62 Sq.m
3. Obtained Environment Clearance (Modernization – amendment) on 27/11/2018 for TPA - 20154.48 Sq.m & Approved BUA - 35380.55 Sq.m
4. Obtained Environment Clearance (Expansion) on 25/07/2022 for TPA - 20154.48 Sq.m & Approved BUA - 57663.19 Sq.m
5. Obtained Consent to Establish on 09/01/2014 for TPA - 20841.0 Sq.m & BUA - 55402.63 Sq.m.
6. Obtained Consent to Establish (Expansion) on 16/09/2019 for TPA - 20154.48 Sq.m & BUA - 50168.0 Sq.m.





7. Obtained Part 1 Consent to Operate on 30/01/2019 for TPA – 20841 Sq.m & BUA - 19811.44 Sq.m., valid upto 31/01/2019.
8. Obtained Part II Consent to Operate (including part 1 area) on 11/08/2021 for TPA – 20154.48 Sq.m & BUA - 35380.55 Sq.m., valid upto 31/01/2022.
9. Obtained Renewal of Consent to Operate on 29/12/2022 for TPA – 20154.48 Sq.m & BUA - 35380.55 Sq.m., valid upto 31/01/2024.
10. Applied for Consent to Establish (Expansion) on 25/08/2022 for TPA - 20154.48 Sq.m & TBUA - 62183.45 Sq.m, which is process.
11. During the visit it was observed that there are total 06 buildings namely A, B, C, D, E & F and Club House.
 - Construction work of buildings A, B, E & F and club House are completed, and possession given to tenants.
 - Building C & D are under construction.
12. During visit Ready Mix Plant was not observed on site. As per information given by PP presently RMC is order from outside.
13. Site was thoroughly inspected for ground water extraction in presence of PP, but ground water extraction was not found.
14. During visit construction work of C & D building is found in progress, for the vehicle movement provided separate gate, also during visit minor dust emissions observed due to vehicle movement.
15. As per information given by PP construction work carried out from 7.00am to 7.00pm.
16. On site labour camp is observed, septic tank found provided and further connected to project STP.
17. For the existing buildings A, B, E & F, PP has provided Sewage Treatment Plant (STP) having capacity 200 CMD. Provided primary, secondary & tertiary treatment, during visit STP found in operation.
18. For the treatment of wet waste generated from the existing project, PP has provided Organic Waste (OWC) having capacity 600 Kg/day, during visit OWC was not found in operation, all wet waste handover to PMC through PMC collection system.

-sd-

(Pratap Jagtap)
Sub Regional Officer Pune 1
M. P. C. Board

Date: 05.01.2023

Place: Pune.





Dilip G. Kale & Associates

Architect's, Interior Designer & Govt. Regd Valuers

Ar. Chinmay Y. Kale (B.Arch)
REG. NO. CA/2003/30629

Ar. Dilip G. Kale (G.D.Arch, A.I.A.)
REG. NO. CA/8176201

Date: 10.01.2023

TO WHOMSOEVER IT MAY CONCERN

This is to certify that **PRIDE PURPLE LANDMARK LLP** has proposed Expansion in Proposed Residential & Commercial Project "**PARK LANDMARK**" at S. No. 665/A Bibwewadi, Taluka Haveli, Village Bibwewadi, Pune.

They have received the Environmental clearance from SEIAA Maharashtra having EC identification number **EC22B038MH189670** dated 25.07.2022. EC has granted for FSI 41412.30 sq.mt. Non FSI 16250.89 sq.mt., Total BUA is 57663.19 sq.mt.

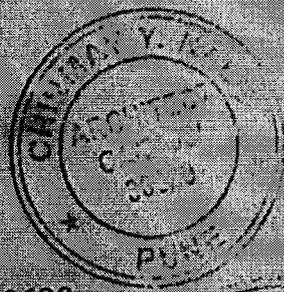
Since then they have started construction and partly completed as per sanctioned plan and as well as EC. As on date i.e 06 Jan 2023, construction completed is about 40,019.63 m² which is within the EC limit.

We certify that the construction carried on the ground by the PP till the date is accordance with the configuration of the sanctioned plan.

Thanks,

Yours Faithfully

Ar. Chinmay Y. Kale
Registration No. CA/2003/30629.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/ 2301190004

Date: 19/01/2023

To,
M/s. Pride Purple Landmark LLP (Park Landmark),
665/A, Bibwewadi, Tal. Haveli, Dist. Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

Ref: 1) Consent granted by the Board.
2) Hon'ble NGT passed an order in O.A. No. 97/2022 (Tanaji Balasaheb Gambhire & Ors (Applicants) V/s Union of India, through Secretary, MoEF and Ors. (Respondents(S) on 18/11/2022
3) Visit of Board official Dtd. 05/01/2023
4) Sub Regional Officer, Pune-I Submitted legal action proposal vide no. MPCB-LEGAL_ACTIONS-170123034, Dtd. 19/01/2023

WHEREAS, your construction project is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

AND WHEREAS, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

AND WHEREAS, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively to achieve the standards prescribed in the consent.

AND WHEREAS, Hon'ble NGT passed an order in O.A. No. 97/2022 (Tanaji Balasaheb Gambhire & Ors (Applicants) V/s Union of India, through Secretary, MoEF and Ors. (Respondents(S) on 18/11/2022.

AND WHEREAS, Board Official has visited on 05/01/2023 to your construction project and accordingly Sub Regional Officer Pune-I submitted legal action proposal vide reference (4) above with the following non-compliances and observations were made as below,

1. You are not operating organic waste converter for the treatment of wet waste and biodegradable waste generating from your residential project, thereby you have violated the consent conditions.

(Signature)

2...

..2..

AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complying the conditions mentioned in consent granted by the Board and also not complying the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your industry shall not be directed to close down your construction activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your construction project ?

You are directed to submit your reply within 07 days alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

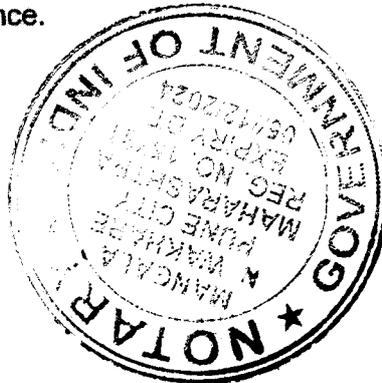
For and on behalf of
Maharashtra Pollution Control Board


Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (WPC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You are directed to keep the follow up and report the compliance.





Date:- 30/01/2023

To
The Regional Officer,
M. P. C. Board,
Pune.

Sub: - Proposed Direction under section 33A of Water (Prevention & Control of Pollution Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

Ref: - 1) Consent Granted by Board.

2) Hon'ble NGT passed an order in O.A. No. 97/2022 (Tanaji Balasaheb Gambhir) & Ors (Application) V/s Union of India, through Secretary MoEF and ORS. (Respondents(S) on 18/11/2022

3) Visit of Board officer Dated - 05/01/2022

4) Sub Regional Officer, Pune- I Submitted legal action proposal vide no. MPCB LEGAL ACTION -170123034, Dated - 18/01/2023

5) MPCB/ROP/PD/2301190004 Dated - 19/01/2023

Respected Sir,

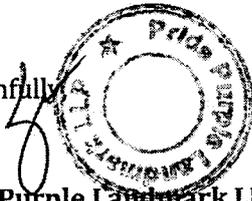
At the outset, we wish to submit that we are law-abiding people and wish to obey all the laws of the land and especially the environmental statutes. We respect your latter cited above and have noted the contents with the due seriousness that it deserve.

We have provided organic waste converters. Due to mechanical repairing it was not in operation at that time of visit. Presently OWC is in operation.

This is for your information & kind consideration.

Thanking You,

Yours Faithfully,



For Pride Purple Landmark LLP



MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
 Wakdevadi,
 Old-Pune Mumbai Road,
 Pune- 411003

MPCB/ROP/ID/ 2803150002

Date: 15/03/2023

To,
 M/s. Pride Purple Landmark LLP (Park Landmark),
 665/A, Bibwewadi, Tal. Haveli, Dist. Pune

Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :** (1) Hon'ble NGT passed an order in O.A. No. 97/2022 on 18/11/2022
 (2) Legal Action Proposal Submitted by Sub Regional Officer Pune-I vide MPCB- LEGAL-ACTIONS-170123034.
 (3) Proposed Directions issued vide no. ROP/PD/2301190004, Dtd. 19/01/2023.
 (4) Personal Hearing Extended on 02/03/2023

With reference to proposed directions the personal hearing extended on 02/03/2023. Considering your reply and technical submissions during the hearing and Sub Regional Officer Pune-I report, you are hereby directed to strictly complied with the following Interim Directions,

- (1) You shall operate organic waste converter (OWC) effectively and continuously for the treatment of biodegradable waste generated from your residential project.
- (2) From the existing Bank Guarantee of Rs. 05 Lakhs bearing no. TTGGPE223180087, Dtd. 14/11/2022, The Canara Bank, the BG amount of Rs. 01 Lakhs is being forfeited towards previous non-compliances mentioned in proposed directions. You shall submit the Bank Guarantee of top up Bank Guarantee of Rs. 05 Lakh (Existing/ Remaining Rs. 04 Lakh + Rs. 01 Lakh Fresh) within 07 day in favor of Regional Officer, M.P.C. Board, Pune towards ensure the above compliances.

You shall submit action taken report on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.

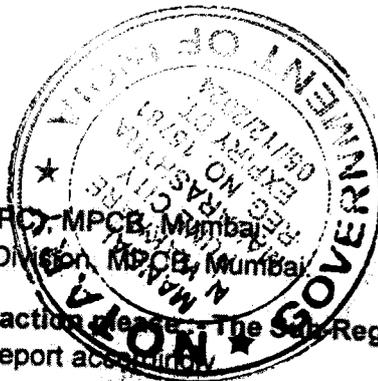
For and on behalf of
 Maharashtra Pollution Control Board

Regional Officer, Pune

Copy submitted to:-

- (1) Joint Director (APC), MPCB, Mumbai
- (2) Law and Policy Division, MPCB, Mumbai

Copy to for necessary action please. The Sub-Regional Officer, M.P.C. Board, Pune-I : You shall verify compliance report accordingly.



Annexure - XI
194

1194
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

"Your Service is our Duty"

Ref. No.ROP/MPCB-BG-230315-FTS-0112 /Date : 15/03/2023

To,
The Manager,
Canara Bank,
Camp Branch, Pune- 411001

Sub: - Forfeiture of the Bank Guarantee amount of Rs. 1,00,000/- (Rs. One Lakhs Only) issued by you in favor of M/s. Pride Purple Landmark LLP- Park Landmark, 665/A, Bibwewade, Tal. Haveli, Dist. Pune.

- Ref :- 1. Consent to Operate granted by the Board vide no. Format1.0/CC/UAN no.0000109545/CO/2108000685, Dtd. 11/08/2021 valid upto 31/01/2022.
2. Board's Interim Directions vide no. MPCB/ROP/ID/2303150002, Dtd. 15/03/2023.

Sir,

M/s. Pride Purple Landmark LLP- Park Landmark, 665/A, Bibwewade, Tal. Haveli, Dist. Pune had submitted the Bank Guarantee of your esteem bank amounting Rs. 5,00,000 (Rs. Five Lakh Only) bearing no. TTGGPE223180087 dated 14/11/2022 as per consent conditions referred at (1).

Thereafter, Board has extended the personal hearing and issued interim directions vide reference (2) by imposing condition to forfeit the Bank Guarantee amount of Rs. 1,00,000/- (One Lakhs Only) as you have failed to comply with the conditions prescribed in the aforesaid referred consent at sr. no. (1) above and obtain top up Bank Guarantee of Rs. 2,00,000/- (Two Lakh Only) towards compliance of aforesaid directions.

In view of above, you are therefore requested to forfeit the Bank Guarantee amount of Rs. 1,00,000/- (Rs. One Lakhs Only) bearing no. TTGGPE223180087 dated 14/11/2022 of M/s. Pride Purple Landmark LLP- Park Landmark and send the Demand Draft amounting to Rs. 1,00,000/- (Rs. One Lakh Only) in favour of the 'Regional Officer, MPCB, Pune' on office address i.e. Regional Office, Maharashtra Pollution Control Board, 3rd Floor, Jog Centre, Wakadewadi, Shivajinagar, Pune Pin Code 411003 immediately.

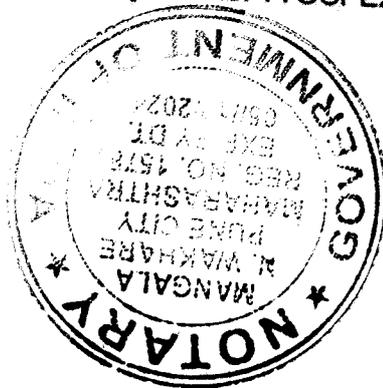
Also, send the Bank Guarantee of remaining amount of Rs. 4,00,000/- (Four Lakh Only) to this office henceforth.

The Bank Guarantee duly discharged in original is enclosed herewith for encashment.

Yours faithfully,

Regional Officer, Pune

D.A.: - Original Bank Guarantee. [B.G. No. TTGGPE223180087 Dtd. 14/11/2022 - Rs. 05 Lakh]



1/2...

Copy to:-

- 1) Sub Regional Officer, MPC Board, Pune- 1 :- Keep necessary follow up please.
- 2) M/s. Pride Purple Landmark LLP- Park Landmark, 665/A, Bibwewade, Tal. Haveli, Dist. Pune :- You are hereby directed to carryout necessary follow up with the Bank regarding forfeiture of said bank guarantee and submit the top – up bank guarantee of Rs. 5 Lakh (4 Lakh Remaining + 1 Lakh Fresh) immediately.



FACE